

ITEM NO.23

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 124/2017

SUDHA MISHRA

Petitioner(s)

VERSUS

UNION OF INDIA THROUGH SECRETARY,
MINISTRY OF FINANCE, DEPARTMENT OF
ECONOMIC AFFAIRS & ORS.

Respondent(s)

(IA No.59203/2017-INTERVENTION APPLICATION and IA
No.59205/2017-APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P. (C) No. 140/2017 (X)
(and IA No.56859/2017-impleading party)

W.P. (C) No. 136/2017 (X)

W.P. (C) No. 149/2017 (X)

W.P. (C) No. 167/2017 (X)

W.P. (C) No. 169/2017 (X)

W.P. (C) No. 206/2017 (X)

W.P. (C) No. 289/2017 (X)

W.P. (C) No. 262/2017 (X)

W.P. (C) No. 285/2017 (X)

W.P. (C) No. 626/2017 (X)

(FOR ADMISSION and IA No.66442/2017-APPROPRIATE ORDERS/DIRECTIONS)

W.P. (C) No. 559/2017 (X)

(FOR ADMISSION)

W.P. (C) No. 604/2017 (X)

(FOR ADMISSION and IA No.64381/2017-EXEMPTION FROM FILING O.T. and
IA No.64380/2017-CLARIFICATION/DIRECTION)

T.P. (C) No. 1425/2017 (XVI-A)

(FOR ADMISSION)

W.P. (C) No. 762/2017 (X)

(FOR ADMISSION)

Date : 03-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

WP (C) 124/2017

Mr. S.B. Upadhyay, Sr. Adv.

Mr. Ashutosh Thakur, Adv.

Mr. Sumit Kumar, Adv.

Mr. Animesh Kumar, Adv.
Mr. Rana Prashant, Adv.
Mr. Rohit Kumar, Adv.
Mr. Nitesh Ranjan, Adv.
Mr. Neeraj Shekhar, AOR

WP (C) 136/2017 Mr. Siddharth Khattar, Adv.
Mr. Kush Chaturvedi, AOR

WP (C) 169/2017 Mr. Puneet Jain, Adv.
Ms. Ankita Gupta, Adv.

WP (C) 206/2017 Mr. Dhruv Gautam, Adv.
Ms. Manisha Ambwani, AOR

WP (C) 262/2017 Ms. Pankaj Bala Verma, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

WP (C) 285/2017 Mr. Amol V. Deshmukh, Adv.
Ms. Kanchan Vohra, Adv.
Mr. Dilip Annasaheb Taur, AOR

WP (C) 626/2017 Mr. Attin S. Rastogi, Adv.
Mr. Rajeev Ranjan, Adv.
Ms. Pallavi Chopra, Adv.
Mr. D.N. Goburdhan, AOR

WP (C) 559/2017 Mr. Amit Saxena, Adv.
Mr. Mohit D. Ram, AOR

WP (C) 604/2017 Mr. Sanjay Kharde, Adv.
Mr. Samrat Shinde, Adv.
Mr. Sunil Kumar Verma, AOR

Mr. Pranav Sachdeva, AOR
Mr. Purvish Jitendra Malkan, AOR
Ms. Pratibha Jain, AOR
Mr. Anjani Kumar Mishra, AOR
Mr. Nikhil Jain, AOR

For Respondent(s)

WP (C) 124/2017 Mr. R. Balasubramanian, Adv.
Ms. Aarti Sharma, Adv.
Mr. Santosh Kumar Viswakarma, Adv.

WP (C) 136/2017 Ms. Harleen Bains, Adv.
(for R-4) Ms. Mansi Kapur, Adv.
Ms. Shubhra Kapur, Adv.
Mr. Sanjay Kapur, AOR

WP (C) 124 & 136/2017 Mr. K.K. Venugopal, AG
Mr. R. Bala, Adv.

Ms. Diksha Rai, Adv.
Mr. Devashish Barukha, Adv.
Mrs. Anil Katiyar, Adv.

WP (C) 124, 140, 136,
149, 167, 169/2017
(for R-2 & 3)

Mr. Kuldeep S. Parihar, Adv.
Mr. H.S. Parihar, AOR

UPON hearing the counsel the Court made the following
O R D E R

WP(C) No. 124/2017, W.P.(C) No. 140/2017, W.P.(C) No. 136/2017, W.P.(C) No. 149/2017, W.P.(C) No. 167/2017, W.P.(C) No. 206/2017, W.P.(C) No. 289/2017, W.P.(C) No. 262/2017, W.P.(C) No. 285/2017, W.P.(C) No. 626/2017, W.P.(C) No. 559/2017, W.P.(C) No. 604/2017, T.P.(C) No. 1425/2017 and W.P.(C) No. 762/2017

Having heard learned counsel for the petitioners and Mr. K.K. Venugopal, learned Attorney General for the Union of India, we think it appropriate that the petitioners should file application(s) for intervention/impleadment in Writ Petition (Civil) no. 906 of 2016 (Vivek Narayan Sharma vs. Union of India). It is hereby made clear that they can assist the Court when the matter is argued with regard to the constitutional validity of the law. That apart, their individual grievances may be dealt with by the Constitution Bench, keeping in view the ultimate decision of the larger Bench, or if it is otherwise possible.

The instant petitions are accordingly disposed of.

All pending interlocutory applications are also disposed of.

W.P.(C) No. 169/2017

It is submitted by Mr. Puneet Jain, learned

counsel for the petitioner, that the writ petition has become infructuous.

It is accordingly disposed of.

When we say that the writ petition has become infructuous, it has to be made clear that the Court has not expressed any opinion on the merits of the lis.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar